

notification in the Official Gazette, appoint in this behalf, there shall be constituted the following All-India Services and different dates may be appointed for different Services, namely:—

1. The Indian Service of Engineers (Irrigation, Power Buildings and Roads);
2. The Indian Forest Service;
3. The Indian Medical and Health Service."

(b) The Indian Forest Service was constituted with effect from the 1st July, 1966. The Indian Medical and Health Service was constituted with effect from the 1st February, 1969, but its cadres have not so far been constituted. The Indian Service of Engineers has not yet been constituted.

(c) Yes, Sir.

(d) It was decided to constitute the Indian Service of Engineers in January, 1977 by issue of a gazette notification. However, on reconsideration, it was decided to consult the concerned Central Ministries/Departments before further action was taken.

(e) In March 1978, the previous Government had decided that the question of constituting the cadres of the Indian Service of Engineers and the Indian Medical and Health Service should not be pursued. The State Governments were informed accordingly. The matter, however, is under the active consideration of the Government

केन्द्रीय जांच ब्यूरो में यूनियन को मान्यता

6199. श्री निहाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय जांच ब्यूरो में यूनियन गठित की गई है ; और

(ख) यदि हां , तो क्या सरकार ने इसको मान्यता दे दी है ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० बेंकटसुब्बय्या) :

(क) और (ख) : केन्द्रीय अन्वेषण ब्यूरो में 3 एसोसियेशन हैं अर्थात् लिपिक वर्गीय कर्मचारियों के लिए भाल इण्डिया सी० बी० आई० इम्पलाइज वेलफेयर एसोसियेशन जिसने मान्यता के लिए अनुरोध किया है ; विधि अधिकारियों के लिए सी० बी० आई० ला आफिसर्स एसोसियेशन जिसने अभी तक मान्यता के लिए अनुरोध नहीं किया है तथा भगुली छाप ब्यूरो कलकत्ता के अराजपत्रित कर्मचारियों के लिए सेंट्रल फिनार प्रिंट ब्यूरो एन० जी० ओ० के (एग्जीक्यूटिव) एसोसिएशन जिसने मान्यता के लिए अनुरोध किया है ।

जिन एसोसिएशनों ने मान्यता के लिए अनुरोध किया है उनके अनुरोधों को सरकार द्वारा जांच की जा रही है ।

Setting up Ombudsman Type of Institution in India

6200. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state whether there is any proposal with Government to set up Ombudsman type of institution in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): The Government have not yet taken a view on the question of setting up an Ombudsman type of institution.

Setting up of Administrative Tribunals

6201. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal with Government to set up administrative tribunals under Article 323A of the Constitution; and

(b) if so, when the necessary legislation is proposed to be brought?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The